



THE HIGH COURT OF KERALA

Ernakulam-682031

Email: crlrp.hc-ker@gov.in

Phone: 0484 2562632

Fax: 0484 2562254

Date: 30-12-2019

No: SB 70859/2019

PROCEEDINGS

Sub: State Brief – Senior and Junior Panels of Advocates for the year 2020- orders issued.

Ref : Rule 183 of the Rules of High Court of Kerala, 1971.

ORDER No. 70859/2019

The following Advocates are selected for inclusion in the Senior Panel for the year 2020.

SENIOR PANEL

1. Adv. SHERLY S.A
2. Adv. SREEPRAKASH K
3. Adv. BINDU A @ BINDU SREEKUMAR
4. Adv. K.K RAJEEV
5. Adv. SHAHNA KARTHIKEYAN
6. Adv. V.K HEMA
7. Adv. ANANDAN PILLAI
8. Adv. PRASANTH M.P
9. Adv. PADMALAYAN P.P
10. Adv. LIJOY P VARGHESE
11. Adv. FARIDIN A.S
12. Adv. SUJESH KUMAR
13. Adv. RESMI NANDANAN
14. Adv. YEMUNA P
15. Adv. YASH THOMAS MANNULLY
16. Adv. JOSWIN THAMBI KUNNATH
17. Adv. SAJITHA M.J
18. Adv. P.G JAYASHANKAR
19. Adv. ADITYA SHENOY A.G
20. Adv. JAYALATHA M.R

The following Advocates are selected for inclusion in the Junior Panel for the year 2020.

JUNIOR PANEL:

1. Adv. ANTONY SHYJU
2. Adv. SANTHY S
3. Adv. ANJALI R
4. Adv. ATHIRA A MENON
5. Adv. LAJU NISSA M.M
6. Adv. JOHNSON JOSE PANJIKKARAN
7. Adv. REMYA M.L
8. Adv. SONY E.S
9. Adv. LIZA MEGHAN CYRIAC
10. Adv. RAZIA BEEVI P.J
11. Adv. DEVESH M
12. Adv. BINOY DAVIS
13. Adv. MAZNA MANSOOR P.M
14. Adv. RIMJU P.H
15. Adv. APARNA SOMARAJAN
16. Adv. AMAL DHARSAN M.S
17. Adv. MITHA SUDHINDRAN
18. Adv. ASHOK KINI M
19. Adv. ADITHYA RAJEEV
20. Adv. MANJUNATH MENON
21. Adv. NEELANJANA NAIR

The term of the Senior and Junior Panels shall be for a period of one year from 01/01/2020. The Advocates who are selected for inclusion in the Senior and Junior panels, when they are appointed as State Brief, shall keep a watch on the hearing dates of the cases entrusted to them and be ready to argue those cases when they are taken up for hearing, in order to avoid unnecessary adjournments. Reports regarding failure to attend any case entrusted or any opinion from the Bench against the counsel conducting any case unsatisfactorily, will entail the removal of the counsel from the panel. The counsel shall also comply with the directions issued by the Division Bench in DSR 4/2010 where ever required and further directions if any, issued from time to time.

sk
30/12/19

(By Order)



MATHEWS K NELLUVELY
Registrar General (In-Charge)

30.12.19 2
30/12/19

Appendix: Directions issued by the Division Bench in DSR 4/2010. 30/12/19

To

The Advocate Concerned

The Advocate General, Kerala(with C/L)

The Director General of Prosecutions and the Public Prosecutor, Kerala(with C/L)

The Registrar (Judicial), High Court

The Joint Registrars, Deputy Registrar, Assistant Registrars on the Judicial Side, High Court

The Private Secretary to the Honourable the Chief Justice, High Court

The Private Secretaries to the Judges, High Court

The Confidential Assistants to the Registrars, High Court.

The Information Technology Section, High Court.

The Administrative Records Section, High Court (2 Copies)

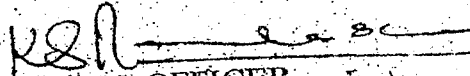
The File (2 Copies)

Directions issued on 12/04/2012 in Crl.MA No. 1474/2012 in
DSR. No. 4/2010 by this court

- 1) All counsel appointed to render legal aid under Rule 183 of the Kerala High court Rules must ensure that they interact with the accused persons and take instructions from them.
- 2) To facilitate this they shall be entitled to proceed to the prison where such accused persons are detained in custody. They shall be entitled to claim, as part of remuneration and in addition to what is now payable to them under Rule 185, Traveling Allowances and Daily Allowances as admissible in the case of a first class Officer of the State Government.
- 3) The Superintendent of the prison concerned shall afford all opportunities to such counsel to interact with and take instructions from such accused persons in absolute privacy. Such counsel shall be entitled to inform the Prison Officials concerned (through the Registry if necessary or directly) sufficiently in advance whereupon all such necessary assistance for interaction shall be provided by the officials of the jail concerned.
- 4) All such counsel shall file before the Registry memos stating that they have so interacted with the clients within a period of three months from the date of their appointment (or earlier as directed by the court) and such proceedings shall be listed for hearing by the the Registry only after such memo is filed. If such memo is not filed within three months the Registry shall bring up the matter for further directions of the Court.

p.t.o

5) Copy of these directions shall be communicated by the Registry to all counsel appointed under Rule 183 in matters presently pending. Copy of this order shall be furnished to the learned Director General of Prosecution as also to the Member Secretary, KELSA. The Director General of Prosecution shall take steps immediately to instruct all Prison officials to afford the opportunity referred above for the counsel to interact with the accused.


SECTION OFFICER
CRIMINAL R. P. SECTION